

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA NO.2917/2004

New Delhi this the 10th December, 2004

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A.SINGH, MEMBER(A)

S.D.Khare
19, Belvedere Apartment, 10th Floor,
Breach Candy, Bhula Bhai Desai Road,
Mumbai. ...Applicant.
(By Advocate: Shri Ritesh Aggarwal)

Versus

1. Union of India through
The Secretary
Ministry of Home Affairs,
North Block, New Delhi-110001.
2. Rajeev Ray,
Deputy Secretary to the Govt. of India,
New Delhi.
3. A.K.Singh,
Chairman, Central Board of Excise & Customs,
North Block New Delhi.
4. Sr. S.K.Bhardwaj,
Member, (P&A), Central Board of Excise & Customs,
North Block, New Delhi.
5. Sri A.G.Ubale,
Addl. Commissioner,
Central Excise, Mumbai Zone-1.

...Respondents.

ORDER (ORAL)

By Shri V.S.Aggarwal, Chairman

Learned counsel for applicant states that since no order adverse to the applicant has been passed and only a show cause notice has been issued, as for the present, he does not press the present application and would take recourse under the law subsequently if the need arises. Allowed as prayed.

2. Subject to aforesaid, dismissed as withdrawn.


(S.A.Singh)
Member (A)


(V.S.Aggarwal)
Chairman

kdr/